

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 385 of 2022

IN THE MATTER OF:

Vidya Shanker Shukla

...Appellant

Versus

V C Patel & Co. & Ors.

...Respondents

Present:

For Appellant: Mr. Rahul Chitnis, Mr. Aaditya Pande and Mr. Ashish Bansal, Advocates.

For Respondents: Ms. Chandrika Parsiya, CA for R-1.

**O R D E R
(Virtual Mode)**

12.04.2022: This Appeal has been filed against order dated 24.03.2022 passed by the Adjudicating Authority by which the Application under Section 9 filed by the Respondent – Operational Creditor has been admitted.

2. Learned counsel for the Appellant has filed Settlement Agreement dated 07.04.2022 entered between the parties according to which the parties have settled and settlement amount has already been received by the Operational Creditor.

3. Learned counsel for the Operational Creditor submits that the entire amount as per Settlement Agreement has been paid to the Operational Creditor.

4. Learned counsel for the Appellant submits that Appellant has also paid fee of Interim Resolution Professional.

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5. Considering the aforesaid, we dispose of this Appeal in terms of the Settlement Agreement dated 07.04.2022, which shall be part of the order. Consequently, order of the Adjudicating Authority dated 24.03.2022 is withdrawn. Appeal is disposed of accordingly.

**[Justice Ashok Bhushan]
Chairperson**

**[Dr. Alok Srivastava]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

Archana/nn